

सार्वजनिक परीक्षा के नतीजों द्वारा किया जाना चाहिए ।

समिति ने यह सिफारिश भी की कि इन सिफारिशों को कार्यरूप देने के लिए परीक्षा बोर्डों और विश्वविद्यालयों से सम्बन्धित कानूनों में संशोधन की दृष्टि से कुछ कानून बनाना, मार्ग दर्शन, अध्ययन तथा परीक्षा-अनुसंधान के लिए स-समलभ निधियाँ निर्धारित करना, एक सार्वजनिक परीक्षाओं के संचालन और संगठन के हेतु नए विचारों को विशेष प्रोत्साहन देना आवश्यक होगा ।

समिति की रिपोर्ट अभी हाल ही में 9 जुलाई, 1971 को पेश की गई थी और इस समय विचाराधीन है ।

Messrs Synthetic and Chemicals Ltd.,
Bombay

*1489. SHRI INDRAJIT GUPTA : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether the Firestone Tyre and Rubber Co. is the single largest shareholder in M/s. Synthetic and Chemicals Ltd., Bombay ;

(b) whether the latter Company has received large sums of foreign loans through the Firestone Company and if so, the amount thereof ;

(c) whether M/s. Synthetics and Chemicals Ltd., have been refused permission to expand and, if so, the reasons therefor ; and

(d) whether a struggle for control of the company is going on between Firestone and their Indian collaborators, Kila Chand, endangering the interests of the shareholders ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) Yes, Sir. Out of the total share capital of Rs. 5,74,57,780 of the Synthetics and Chemicals Limited the Firestone Tyre and Rubber Company holds shares worth Rs. 1,43,65,000 representing about 25% of the total.

(b) The foreign loan obtained amounted to about 3.42 million dollars.

(c) An application of the Synthetics and Chemicals Limited for effecting substantial expansion in the installed capacity is under the examination of the Government.

(d) There were indications of a struggle between Firestone and the Kila Chand group but some agreement was brought about at the time of the last annual general meeting of the Company on 29.6.1971 in respect of election of directors. There is however no indication at present that the interests of the share-holders are being endangered.

Scheme for the Development of Inland Water Transport in Bihar

*1491. SHRI BHOLA MANJHI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Bihar Government had submitted any scheme for the development of inland water transport in the State during the Fourth Plan and if so, the main features thereof ;

(b) the estimated cost of the scheme ; and

(c) the nature and extent of the assistance proposed to be given to the State in this connection ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) to (c). The Government of Bihar has submitted two schemes for running commercial river services on the Ganga viz. (1) between Patna and Buxar via Dighwara, Chapra and Ballia and (2) between Bhagalpur and Karagola via Colgong. The services were proposed to be run by utilising the existing craft and establishment of the Inland Water Transport Directorate at Patna and each scheme envisaged an additional annual expenditure of about Rs. 4 lakhs. After examining both the schemes in the light of the recommendations of the Bhagavati Committee, the Government of India, in consultation with the State Governments of Uttar Pradesh and Bihar, have decided to run a services on the Ganga between Patna and Ghazipur at a cost of Rs. 5.75 lakhs to be borne by the Central Government on an experimental-cum-promotional basis for one working season in the first instance. This is however, subject to the